

**Summary under Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), Regulations, 2011 (as amended)**

**a) Parties to the Combination**

- (i) General Motors (Hong Kong) Company Limited (**GMHK/ Acquirer**); and
- (ii) SAIC General Motors Investment Limited (**HKJV/ Target**).

**b) Type of Combination**

The Proposed Transaction relates to GMHK's acquisition of 9.2% shares of HKJV from SAIC Motor HK Investment Limited (**SAIC HK/ Seller**). By way of the Proposed Transaction, SAIC HK is transferring all its shareholding in HKJV to GMHK and completely exiting from the joint venture.<sup>1</sup> Accordingly, post the Proposed Transaction, GMHK will become the sole shareholder of HKJV.

The Proposed Transaction is in the nature of an acquisition and falls under Section 5(a) of the Competition Act, 2002 (Act).

**c) Area of Activity of the Parties to the Combination**

GMHK (Acquirer)

GMHK is a holding company and is not engaged in the manufacture or supply of any product/service globally and in India.

HKJV (Target)

HKJV is a holding company and is directly not engaged in the manufacture or supply of any product/service globally. HKJV has no physical presence in India. However, HKJV has two subsidiaries in India, namely General Motors India Private Limited (**GMI**) and Chevrolet Sales

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<sup>1</sup> As part of the Proposed Transaction, SAIC HK will also transfer its one share each in HKJV's subsidiaries i.e. General Motors India Private Limited and Chevrolet Sales India Private Limited, to another group entity of HKJV, i.e., General Motors International Operations Pte. Ltd. (**GMIO**).

India Private Limited (**CSIPL**) which are engaged in the manufacture and sale of passenger cars in India.

**d) The Relevant market(s) to which the Combination Relates**

The relevant market for the assessment of the Proposed Transaction may be considered as the market for manufacture and sale of passenger cars in India.